

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 95 of 2025

Deepak Pandey

Appellant

Vs.

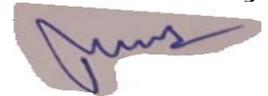
State of Uttarakhand & Ors.

Respondents

## I N D E X

S.No.	Particulars	Pages
1.	Action Take Report on behalf of the Uttarakhand Pollution Control Board	
2.	Annexure 1 A copy of the letter dated 04.08.2025	
3.	Annexure 2 A copy of the letter dated 19.08.2025	
4.	Annexure 3 A copy of the letter dated 22.08.2025	
5.	Annexure 4 A copy of the letter dated 29.08.2025	
6.	Annexure 5 A copy of the letter dated 29.10.2025 and Report of the second joint inspection Dated 26.08.2025	

Filed by



[MUKESH VERMA]

Advocate for the Uttarkhand Pollution Control Board

Ch. No. 50, Old Block

Supreme Court of India,

New Delhi 110 001

(M) 9810108098

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New Delhi

Dated: 04.11.2025

**60**  
**Action Taken Report on behalf of**  
**Uttarakhand Pollution Control Board (Respondent No. 3)**

In the matter of  
Original Application no. 95 of 2025

Deepak Pandey  
v.  
State of Uttarakhand & Ors.

1. That the above-mentioned matter was listed for hearing on 21.07.2025 wherein the Learned National Green Tribunal was pleased to pass the following directions:

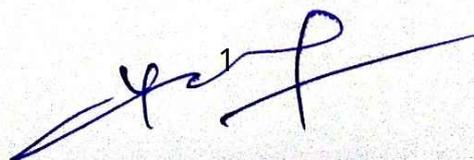
“.....

*2. The Joint Committee is directed to file additional report giving the status of compliance by each of the project proponents with respect to each of the guidelines issued by the CPCB and the UKPCB also with siting criteria and consent/permissions from all the concerned authorities.*

*3. Additional report may be filed by the Joint Committee within 01 month.*

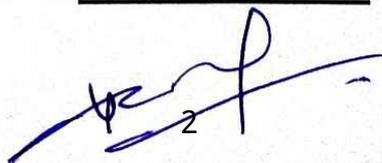
.....”

2. That in compliance of the direction of Learned National Green Tribunal, the instant action taken report is being filed.
3. It is humbly submitted that the Member Secretary, Uttarakhand Pollution Control Board (UKPCB), vide letter dated 04.08.2025



informed the Regional Officer UKPCB, Udham Singh Nagar to submit the report to UKPCB in compliance with the order of the Learned National Green Tribunal dated 21.07.2025 in O.A. No. 95 of 2025. In this connection, a copy of the letter dated 04.08.2025 is being marked and filed as **Annexure no. 1.**

4. That the Regional Officer, UKPCB, Kashipur, Udham Singh Nagar, vide letter dated 19.08.2025 requested the District Magistrate, Udham Singh Nagar to nominate the previously appointed member or any other competent member to conduct further joint inspection of M/s Modern Stone Crusher, M/s Modern Stone Grits and M/s Mannat Stone Crusher in order to file an additional report before the Learned Tribunal. In this connection, a copy of the letter dated 19.08.2025 is being marked and filed as **Annexure no. 2.**
5. That the Regional Officer, UKPCB, Kashipur, Udham Singh Nagar, vide letter dated 22.08.2025, requested the Sub-Divisional Magistrate, Udham Singh Nagar being the officer nominated by the District Magistrate, Udham Singh Nagar to participate in the second joint inspection scheduled on 26.08.2025. In this connection, a copy of the letter dated 22.08.2025 is being marked and filed as **Annexure no. 3.**
6. That Mining Officer, Udham Singh Nagar vide letter no. 946 dated 29.08.2025 informed the Regional Officer, UKPCB, Kashipur that the departmental E- *Ravanna portal* of respondent No. M/s Modern Stone Crusher, Village Sisona, Tehsil Sitarganj has been temporarily suspended. In this connection, a copy of the letter dated 29.08.2025 is being marked and filed as **Annexure no. 4.**



7. That the Regional Officer, UKPCB, Udham Singh Nagar vide letter dated 29.10.2025 to Member Secretary, Uttarakhand Pollution Control Board, submitted the unit-wise detailed Joint Inspection Report. In this connection, copy of the letter dated 29.10.2025 and the report of the second joint inspection conducted on 26.08.2025 is being collectively marked and filed as **Annexure No. 5.**
8. That it is pertinent to mention that the Uttarakhand Pollution Control Board (Respondent No. 3) is committed to ensure the compliance of the directions given by this Learned Tribunal.
9. The above report is being submitted for the kind consideration of Learned NGT.

Dated: 3<sup>rd</sup> November, 2025



(Dr. Parag Madhukar Dhakate)

Member Secretary

Uttarakhand Pollution Control Board





**LIFE**  
Lifestyle For  
Environment

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मुख्यालय Annexure-1  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड  
"गौरा देवी पर्यावरण भवन"  
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून  
E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

पत्रांक-यूकेपीसीबी/एच.ओ./सां०-183-884-2025-822.

दिनांक 04.08.2025

सेवा में,

क्षेत्रीय अधिकारी,  
क्षेत्रीय कार्यालय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
चामुण्डा काम्पलैक्स, रामनगर रोड़,  
काशीपुर, जिला- ऊधमसिंह नगर।

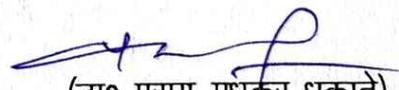
विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 95/2025 में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

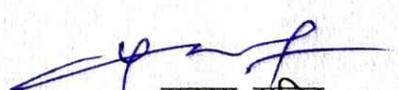
उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 95/2025 में पारित आदेश दिनांक 21.07.2025 का सन्दर्भ ग्रहण करना चाहें, जिसमें मा0 एन0जी0टी0 द्वारा अन्य निर्देशों के साथ निम्न आदेश पारित किये गये:-

- "2. We find that the report of the Joint Committee is vague and does not give the complete information regarding compliance/violation of environment norms by the project proponents.
3. The Joint Committee is directed to file additional report giving status of compliance of each of the project proponents with respect to each of the guidelines issued by the CPCB and the UKPCB and also with the siting criteria and consent/permissions from all concerned authorities.
4. Additional report may be filed by the Joint Committee within 01 month.
11. The District Magistrate and the Superintendent of Police, Udham Singh Nagar, Uttarakhand are directed to ensure that stone crusher does not operate illegally."

अतः उक्त आदेशों का अनुपालन करते हुए आख्या इस कार्यालय को प्रेषित करना सुनिश्चित करें।  
भवदीय

  
(डा0 पराग मधुकर धकाते)  
सदस्य सचिव

प्रतिलिपि:- जिलाधिकारी, ऊधमसिंह नगर को सूचनार्थ प्रेषित।

  
सदस्य सचिव



क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
चामुण्डा काम्प्लेक्स, रामनगर रोड  
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के./ रिट-११/२५/३३७

दिनांक...19/8/25

सेवा में,  
जिलाधिकारी महोदय  
ऊधमसिंहनगर।

Uttarakhand Pollution Control Board  
Diary No.....4362  
Date.....29/8/25

विषय-मा० राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या-95/2025 Deepak Pandey Vs State of Uttarakhand & Ors के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच.ओ./सा०-183-884-2025-822 दिनांक 04.08.2025, जो मा० राष्ट्रीय हरित अधिकरण के मूल आवेदन संख्या-95/2025 Deepak Pandey Vs State of Uttarakhand & Ors में पारित आदेश दिनांक 21.07.2025 के क्रम में है, का सन्दर्भ ग्रहण करने कष्ट करना चाहें।

उक्त प्रकरण Opertion of stone crusher without ground water exploitation permission by Modern Stone Crusher, Sisona, Tehsil-Sitarganj, US Nagar, Uttarakhand, Mannat Stone crusher Bazpur USNagar, Uttarakhand, Modern Stone Crusher, Kashipur US Nagar, Uttarakhand के संबंध में है। मा० एन.जी.टी. द्वारा विषयगत प्रकरण पर अन्य निर्देशों के साथ निम्न निर्देश दिये हैं-

- “ 2. We find that the report of the Joint Committee is vague and does not give the complete information regarding compliance/violation of environment norms by the project proponents.
3. The Joint committee is directed to file additional report giving status of compliance of each of the project proponents with respect to each of the guidelines issued by the CPCB and the UKPCB and also with the sitting criteria and consent/permissions from all concerned authorities.
4. Additional report may be filed by the Joint Committee with in 01 month.
10. In view of Precautionary Principle embodied by Section 20 of the National Green Tribunal Act, 2010 respondent no.6 is restrained from operating the stone crusher till further orders of this Tribunal to eh contrary.
11. The District Magistrate and the Superintendent of Police, Udham Singh Nagar, Uttarakhand are directed to ensure that stone crusher does not illegally.”

मा० राष्ट्रीय हरित अधिकरण द्वारा विषयगत प्रकरण पर दिनांक 27.03.2025 पारित आदेशों में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड को समन्वय एवं अनुपालन हेतु नोडल एजेंसी नामित किया गया है। प्रकरण पर अगली सुनवाई दिनांक 01.09.2025 को नियत है। प्रकरण में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की ओर से अधोहस्ताक्षरी (मो०नं०-9412084871, ई-मेल-[rokueppcb2018@gmail.com](mailto:rokueppcb2018@gmail.com)) को नामित किया गया है।

File

Dr. M. S. 5

Dr. R. K. C.

उपरोक्त क्रम में सादर अनुरोध है, कि मा0 राष्ट्रीय हरित अधिकरण प्रकरण पर दिनांक 21.07.2025 को पारित आदेशों के अनुपालन में responded no. 6, M/s Modern Stone Crusher, Vill-Sisona, Tehsil-Sitarganj के सम्बन्ध में नियमानुसार कार्यवाही एवं प्रकरण पर अग्रेतर कार्यवाही हेतु पूर्व नामित सदस्य अथवा अन्य सक्षम अधिकारी को नामित करने का कष्ट करना चाहेंगे। मा0 एन0जी0टी0 में पारित आदेश की छायाप्रति संलग्न है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(एस.पी.सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।
2. पुलिस अधिक्षक महोदय, उधमसिंनगर, को मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रकरण पर दिनांक 21.07.2025 को पारित आदेशों के अनुपालनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।
3. उपनिदेशक/भू-वैज्ञानिक, भूतत्व एवं खनिकर्म निदेशालय, देहरादून मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रकरण पर दिनांक 21.07.2025 को पारित आदेशों के अनुपालनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

21.08.25  
क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
चामुण्डा काम्पलैक्स, रामनगर रोड  
काशीपुर, उधमसिंहनगर।

Annexure-3

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के. - 47/25/353

दिनांक.. 23/8/25

सेवा में,

उपजिलाधिकारी महोदय  
काशीपुर/सितारगंज/बांजपुर,  
ऊधमसिंहनगर।

Uttarakhand Pollution Control Board  
Diary No. 435/  
Date 23/8/25

विषय-मा0 राष्ट्रीय हरित अधिकरण मे योजित मूल आवेदन संख्या-95/2025 Deepak Pandey Vs State of Uttarakhand & Ors के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण के मूल आवेदन संख्या-95/2025 Deepak Pandey Vs State of Uttarakhand & Ors मे पारित आदेश दिनांक 21.07.2025 के क्रम में संयुक्त निरीक्षण हेतु जिलाधिकारी महोदय, उधमसिंहनगर द्वारा आपको नामित किया गया है। निरीक्षण की तिथि दिनांक 26.08.2025 को नियत की गयी है।

अतः आपसे अनुरोध है कि दिनांक 26.08.2025 का संयुक्त निरीक्षण हेतु उपस्थित होने का कष्ट करना चाहेंगे।

भवदीय,

(एस.पी.सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ सादर प्रेषित।
2. जिलाधिकारी महोदय, उधमसिंहनगर को सूचनार्थ सादर प्रेषित।
3. उपनिदेशक/भू-वैज्ञानिक, भूतत्व एवं खनिकर्म निदेशालय, देहरादून इस अनुरोध के साथ कि दिनांक 26.08.2025 का संयुक्त निरीक्षण हेतु उपस्थित होने का कष्ट करना चाहेंगे।

क्षेत्रीय अधिकारी

o/c

Dr. R.K.C.

Dr. R.K.C.

सेवा में,

क्षेत्रीय अधिकारी,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
चामुण्डा काम्प्लेक्स, रामनगर रोड,  
काशीपुर, उधमसिंह नगर।

आय. नं०.....2032.....  
दिनांक.....11/9/25.....  
पत्रावली नं०.....

संख्या :- 946/भूखनि0वि0/एन0जी0टी0/2025-28

दिनांक 29 अगस्त, 2025

विषय- मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन सं0 95/2025 Deepak Pandey Vs State of Uttarakhand & Others के सम्बन्ध में।

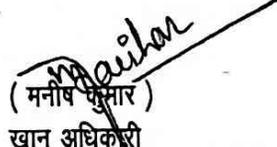
महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्रांक सं0 यू0के0पी0सी0बी0/आर0ओ0के0/रिट-97/25/337 दिनांक 19.08.2025, जो जिलाधिकारी महोदय, उधमसिंह नगर को सम्बोधित तथा अघोहस्ताक्षरी को पृष्ठांकित है, का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रकरण पर दिनांक 21.07.2025 को पारित आदेशों के अनुपालन में आवश्यक अग्रिम कार्यवाही किये जाने का अनुरोध किया गया है।

इस सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण प्रकरण पर दिनांक 21.07.2025 को पारित आदेशों के अनुपालन में responded no. 6, M/s Morden Stone Crusher, Vill-Sisona, Tehseel Sitargang का विभागीय ई-रवन्ना पोर्टल अस्थायी रूप से निलम्बित कर दिया गया है।

तदनुसार सादर सूचनार्थ प्रेषित।

भवदीय,

  
(मनीष कुमार)  
खान अधिकारी  
उधमसिंह नगर

सं0- / तददिनांकित

प्रतिलिपि निम्नलिखित को सादर सूचनार्थ प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तराखण्ड, "खनिज भवन" भोपालपानी, देहरादून।
2. जिलाधिकारी, उधमसिंह नगर।

(खान अधिकारी)  
उधमसिंह नगर





क्षेत्रीय कार्यालय  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
चामुण्डा काम्पलेक्स, रामनगर रोड  
काशीपुर, उधमसिंहनगर।

पत्रांक- यू.के.पी.सी.बी./आर.ओ.के.रिट-97/25/554

दिनांक...29/10/25

सेवा में,

सदस्य सचिव महोदय,  
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,  
देहरादून।

विषय- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित मूल आवेदन संख्या-95/2025 श्री दीपक पाण्डे बनाम उत्तराखण्ड राज्य एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक यूकेपीसीबी/एच.ओ./सा0-183-884/2025/822 दिनांक 04.08.2025 का सन्दर्भ ग्रहण करने का कष्ट करना चाहें।

उक्त के कम में गठित संयुक्त जांच समिति द्वारा दिनांक 26.08.2025 को स्थलीय निरीक्षण किया गया। निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक-यथोपरि।

भवदीय,  
29.10.25  
(एस.पी.सिंह)  
क्षेत्रीय अधिकारी

प्रतिलिपि- जिलाधिकारी महोदय, उधमसिंहनगर को सूचनार्थ सादर प्रेषित।

29.10.25  
क्षेत्रीय अधिकारी

0/6

**Inspection Report**

**Subject: Regarding Application before Honourable National Green Tribunal O.A. No. 95 /2025 Deepak Pandey V/s State of Uttrakhand & Ors.**

**Background:**

I. An Application titled O.A. No. 95 /2025 Deepak Pandey V/s State of Uttrakhand & Ors listed before Honorable National Green Tribunal subject: regarding Operation of Stone Crushers without ground water extraction permission for many years.

Honorable National Green Tribunal on its order dated 21.07.2025, passed the following direction along with other:

***Para No.03:***

***".....The Joint Committee is directed to file additional report giving status of compliance by each of the project proponents with respect to each of the guidelines issued by the CPCB and the UKPCB and also with silting criteria and consent/permission from all concerned authorities...."***

II. In compliance of Head Office direction in context of aforesaid order of Honorable Tribunal, Field Inspection of refer Stone Crusher Units i.e. M/s Modern Grits Village:Sisuna,Sitarganj, 2. M/s Mannat Stone Crusher,Vilage:Kelabandwari,Bannakheda, ,Tehsil: Bazpur,U.S.Nagar and 3.M/s Modern Stone crusher,Village:Pachhawala, ,Tehsil: Kashipur,Distt.: Us.S Nagar,was done on dated 26/08/2025 by the constituted committee members i.e. Deputy Director/Geologist Directorate of Geology & Mining, Dehradun,Uttarakhand,Sub Divisional Magistrate (SDM) of concerned region/Area i.e. Sitarganj,Bazpur & Kashipur.



70

Unit wise detailed Inspection Report, in accordance with Honourable NGT directions are as follows:

**M/s Modern Grit Industries ,Village: Sisuna,Sitraganj,U.S. Nagar :**

**A.General Facts:**

I. Unit M/s Modern Stone Grits is located at Kh.No.544, Village; Sisuna, Sitarganj. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand: 100 MT/Hour.

II. At the time of Inspection, Unit was not in operation. Unit Representative Mr. R. K .Singh and Mr.Sidharth Yadav were present.

**B. Compliance Status of the Unit:**

**01. Compliance Status of Siting Criteria and Status of Consent /Permission of all Concerned Authority:**

a. Unit has established in accordance to siting criteria laid down under the Uttarakhand Stone Crusher Policy -2020 and obtained License under the said Policy with Validity up to 15 May 2033.

b. Unit has obtained Consent to Establish (CTE) and Consent to Operate (CTO) with validity up to 31.03.2023 from UKPCB. Renewal application may be rejected in case of Non-Compliance found.

c. Based on the previous Field Inspection on dated 29/04/2025, UKPCB has issued, Show Cause direction to the Unit, under section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 and Section 33 (A) of Water ((Prevention and Control of Pollution) Act 1981. Copy attached.



**02. Compliance Status as per UKPCB Consent /Provisions made under The Environment (Protection) Rule 1986 as amended :**

Sr. No.	Provisions as prescribed under The Environment (Protection ) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	<p>I. Crushing/Screening equipment was covered.</p> <p>II. Only 2 Conveyor Belts were not covered (Partially complied)</p> <p>III. Water Sprinkling arrangements at Crushing/ Screening points and at Conveyor Belts were not installed.</p>
b.	Construction of Wind breaking Walls	Not Adequate. Need to improve.
c.	Construction of the metallic roads within the premises	Found damage condition Not rectified.
d.	Regular cleaning and wetting of the ground within the premises.	Not Provided
e.	Growing of a green belt along the periphery.	Not Adequate. Need to improve.





**03 .Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units 2023:**

Sr. No.	Provisions as prescribed under CPCB Environment Guidelines for Stone Crushing Units 2023	Compliance Status/Discrepancies	Remark
a.	Water Sprinklers with adequate designed nozzles at Unloading are of raw material, Primary Crusher, Screen, Conveyors and transfer points	Not Provided	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
b.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level on Primary Crushers, Secondary Crushers, Screen and tertiary Crushers	Comply Crushing/Screening equipment were covered	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
c.	Dry Extraction Cum Bag Filter followed by Cyclone at Secondary, Tertiary Crushers and Screen	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
d.	Covering of Conveyor Belts.	Only 2 Nos. Conveyor Belts covered. (Partially complied)	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
e.	Flexible Telescopic Chute from top of discharge point to the ground level.	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
f.	Wind Breaking Wall	Not Adequate. Need to improve.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
g.	Metallic /Concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metallic.	Not Constructed.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
h.	Arrangement of rotating water sparkling system/fogger/Anti –smog in the premises to suppress dust within the premises to control dust emission	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
i.	Green Belt: Plantation of 2-3 rows of tall trees around the periphery of crusher	Not Adequate. Need to improve.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent

**04. Compliance Status of Ground Water Withdraw Approval/NOC:**

I. Unit representative was provided Exemption Certificate for Ground Water Abstraction (auto generated documents) ref: Exm/IND/UK/2025 /1047/ dated 21/01/2025 mentioning Ground Water Abstraction Qunaity:9.98 Cubic Meter/day.

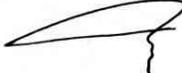
II. Any Water Flow Meter & Log Book to assess /measure the quantity of daily Ground Water Abstraction was not found installed/ available at the Bore well of the Unit.

**05 .Remarks:**

- I. Unit has not upgraded /rectified, all the Air Pollution Control/Dust Emission Control System as per UKPCB/CPCB Guideline and has not rectified the discrepancies as directed under The Show Cause direction issued by the UKPCB.
- II. Honorable NGT has issued following direction along with other that ....**"Respondent No. 06 is restrained from operating the Stone Crusher till further orders of this tribunal to the contrary..."**
- III. In this conditions, Closure direction, under section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 and Section 33 (A) of Water ((Prevention and Control of Pollution) Act 1981 may be issued to the Unit.

  
(S.P. Singh)  
Regional Officer  
UKPCB, Kashipur

  
(Dr. Amit Gaurav)  
Deputy Director/Geologist  
Directorate of Geology & Mining,  
Dehradun

  
(Ravindra Kumar Juvantha)  
SDM, Sitarganj



M/s Modern Gril-Industries, Sipona, Sitargaj



**LIFE**  
Lifestyle For  
Environment

75

HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M- K-150 /2025/ 10

Date: 05.2025 09.6.2025

Speed Post

To,  
M/s Modern Stone Grits,  
Khasra no.-54, Vill- Sisuna,  
Sitarganj, Distt- U.S.Nagar.

काशर. नं०... 1.5.25  
क्रमांक... 17/6/25  
पत्रावली २

**Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974**

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, in compliance of Hon'ble NGT order dated 27.03.2025 in OA no. 95/2025 Deepak Pandey Vs State of Uttarakhand & Ors a joint committee is constituted by District Magistrate, U.S.Nagar to inspect the stone crushers which are operating without ground water extraction permission for many years; and

WHEREAS, inspection of M/s Modern Stone Grits located at Khasra no.-54, Vill- Sisuna, Sitarganj, Distt- U.S.Nagar is carried out by the committee members in presence of Unit's representative, Mr. Ravi Sing and Mr. Jeetu Singh and made following observations :-

1. Unit is engaged in manufacturing of different kinds of stone grits, dust & sand.
2. Consent to Operate (CCA) application of the Unit was rejected with direction to re-apply after rectify short comings/discrepancies.
3. At the time of inspection, Unit was not in operation.
4. Crushing/Screening Plant (especially jaw machine) equipment was not covered properly. Only top side was found covered.
5. Conveyor Belts were not covered.
6. Water sprinklers were not found.
7. Wind breaking walls were not adequate, need to improved.

..cont..page-2...

Clean Environment and Healthy Life Style  
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

ARE (1) / 10  
10

8. Metalled roads within the premises found damaged.
9. Proper cleaning and wetting of the ground within the premises have not been found.
10. Green belt developed partially, need to be improved.

AS SUCH, it is evident from the above observations that the Unit is violating the provisions of Air (Prevention and Control of Pollution) Act- 1981 and Water (Prevention and Control of Pollution) Act- 1974 and;

NOW THEREFORE, in exercise of the power conferred under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 as amended with approval of the competent authority of the Board, M/s Modern Stone Grits located at Khasra no.-54, Vill- Sisuna, Sitarganj, Distt- U.S.Nagar is hereby directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why the Unit not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To Show Cause within 30 days of time from issue of this direction why not the Environment compensation shall be imposed on the Unit for violation of Environment norms till compliance.

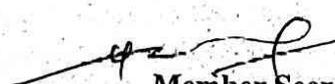
(Dr. Parag Madhukar Dhakate)  
Member Secretary

Letter No.::UKPCB/HO/C&M-K-150/2025/

Dated: as above

Copy to :-

1. Regional Officer, Uttarakhand Pollution Control Board, Kashipur for information and necessary compliance.
2. Group In-charge (Kumaon), UKPCB, Head Office, Dehradun for information & necessary compliance.
3. Guard File.

  
Member Secretary



To,

M/s Modern Grit Industries  
Khasra No-544  
Vill- Sisona, Sitarganj  
U.S.Nagar

Caf Id-9665  
App. No.-552964  
CCA- Rejected

**Sub:** Application for Consolidated Consent and Authorization (CCA) under Section-25/26 of the Water (Prevention and Control of Pollution) Act, 1974; Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended thereafter and authorization under Section-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 - reg.

Please refer to your application for Consolidated Consent and Authorization (CCA) dated 24-06-2023 under above said Acts /Rules and inspection of the Unit carried out by the Regional Office on dated 05.02.2025. Your application and recommendations are examined and your attention is drawn on following short comings:

- 1- The wind braking boundary wall was found but not found to be of proper height. The wall was found damaged in some places.
  - 2- An adequate facility for process water recycling was not found during the inspection.
  - 3- Water sprinklers on the conveyor belt were not found working properly.
  - 4- The conveyor belts of the stone crusher were found not covered.
  - 5- The jaw crusher was not completely covered with a shed wind breaking.
  - 6- Saplings and trees have been planted by the unit for the green belt on the campus but danced green belt was not found at some places.
  - 7- The main roads inside the stone crusher were damaged in some places.
- As per the above the said application is hereby rejected.

In above circumstances and in public interest, Consolidated Consent and Authorization (CCA) to M/s Modern Grit Industries Located Khasra No-544, Vill- Sisona, Sitarganj, U.S.Nagar (Uttarakhand) can not be granted for discharge of domestic/trade effluent; air emission and handling of hazardous wastes. Therefore, your CCA application under the Water (Prevention and Control of Pollution) Act, 1974; Air (Prevention and Control of Pollution) Act, 1974 and the Hazardous and Other Waste (Management, Disposal and Transboundary) Rules, 2016 is hereby refused. You are directed to remove/rectify the short comings/discrepancies within 30 days of refusal of CCA application and submit fresh application for CCA along with fee, Bank Guarantee and compliance of above points through the (Online Consent Management System).

In case of non-compliance of above, the Unit shall stop the production/manufacturing operations until the Unit obtain CCA under the Section-25 of the Water (Prevention and Control of Pollution) Act, 1974; Section-21 of the Air (Prevention and Control of Pollution) Act, 1981 and Section-6(2) of the Hazardous and Other Waste (Management, Disposal and Transboundary) Rules, 2016 from the Board; otherwise action shall be initiated against the Unit under Section-33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section-31(A) of the Air (Prevention and Control of Pollution) Act, 1981, as amended thereafter, which includes directions for closure, regulation of industry, operation or process and stoppage or regulation of supply of electricity, water or any other service.

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for information and necessary action.

*[Signature]*  
Regional Officer

*[Signature]*  
Regional Officer

*[Signature]*  
02/04/25  
BSE

*[Signature]*  
09/04/25



सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र  
 EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME MODERN GRIT INDUSTRIES LLP

PROJECT ADDRESS Khasra No 544, Village : Sisona, Tehsil : Sitarganj PIN CODE 262405

STATE UTTARAKHAND DISTRICT UDAM SINGH NAGAR TOWN/BLOCK SITARGANJ

COMMUNICATION ADDRESS Khasra No: 544, Village : Sisona, Tehsil : Sitarganj

ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun -248006, Uttarakhand

1. EXEMPTED LETTER NO. EXM/IND/UK/2025/1047/N 2. DATE OF ISSUANCE 21/01/2025

3. APPLICATION NO. IND/UK/2025/1047 4. APPLICATION TYPE Industry

5. PROJECT STATUS Existing Project 6. VALID FROM 21/01/2025

7. AREA TYPE CATEGORY Safe (GWRE- 2024)

8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
9.98	2570.00	0.00	0.00	9.98	2570.00

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; PU Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।

2. यह इन्फ़ोर्मेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा दिए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इन्फ़ोर्मेशन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इन्फ़ोर्मेशन (छूट) पत्र निरस्त माना जाएगा और प्राण पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed

UEPPCB/ROK/MOC/20/455

15/19/2020

सेवा में,

M/s Modern Orit Industries  
Khasra No-507/3/3  
Vill- Sisona Tehsil Sitarganj  
U.S. Nagar

CTE-Fresh

CAI 10-9665

**विषय-पर्यावरणीय दृष्टिकोण से जल प्रदूषण (नियन्त्रण एवं निवारण) अधिनियम 1974 की धारा-25 तथा वायु प्रदूषण (नियन्त्रण एवं निवारण) अधिनियम 1981 की धारा -21 के अन्तर्गत अनापत्ति प्रमाण पत्र निर्गमन।**

महोदय,

उपरोक्त विषयक अपने आवेदन पत्र App No.471652, दि. 28.08.20 का सन्दर्भ लें। आपके आवेदन पत्र पर विचार किया गया। उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन के साथ सहार्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है।

स्थल	Khasra No-507/3/3, Vill- Sisona Tehsil-Sitaragnj Distt-U.S. Nagar
उत्पादन :	Diff Types of Stone Grits & Sand-27000MT/Month
कच्चा माल :	River Bed Material-27000MT/Month
औद्योगिक उत्प्रावह :	NIL
प्रयुक्त ईंधन :	HSD For DG SET (400 & 62.5KVA)

उपयुक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण पत्र प्राप्त करना आवश्यक होगा।

- उद्योग में सभी आवश्यक यन्त्र, संयंत्र, हरित पदिका, उत्प्रावह शुद्धिकरण संयंत्र तथा वायु प्रदूषण की व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की 10वीं तारीख तक निरन्तर प्रेषित करें।
- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ न करे, जब तक की बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाय, यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- उद्योग में परीक्षण उत्पादन से पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाय।
- यह अनापत्ति प्रमाण पत्र मात्र घरेलू उत्प्रावह हेतु मान्य है तथा उद्योग से औद्योगिक उत्प्रावह किसी भी दशा में निस्तारित न किया जाये।
- यह अनापत्ति प्रमाण पत्र मात्र नारंगी श्रेणी हेतु मान्य है।
- घरेलू उत्प्रावह जिसकी अधिकतम मात्रा 1.000 किली/दिन से अधिक न हो, का निस्तारण बोर्ड मानकों के अनुरूप सेप्टिक टैंक द्वारा सोकपिट के माध्यम से किया जाये।
- स्टोन केशर से धूल के कणों का उत्सर्जन को रोकने की विधि (Dust Extractor) या धूल के कणों को हवा में उड़ने से रोकने की विधि का प्रभावी उपयोग उत्पादन क्षमता के अनुरूप उपयोग करना होगा।

9. स्टोन केशर प्लान्ट के अन्दर के सभी मार्ग पक्के करने होंगे।
10. स्टोन केशर स्वामी द्वारा स्टोन केशर की 30 के अन्दर सम्पूर्ण क्षेत्र में धूल हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिडकाव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कण हवा में न उड़ सके।
11. स्टोन केशर स्वामी द्वारा स्टोन केशर इकाई की चार दिवारी के अन्दर तीन कतारों में चारों तरफ धूल वाले कणों को रोकने वाली प्रजातियों के पेड़ों की हरित पट्टी का विकास कर उनको संरक्षित करना होगा।
12. वाशिंग आदि से जनित उत्प्रवाह के पुनचर्कण हेतु लैगूनों के माध्यम से पुनः प्रयोग किया जाये। उद्योग से किसी भी प्रकार का उत्प्रवाह निस्तारित न किया जाये।
13. धूल जनित बिन्दुओं पर फव्वारों की स्थापना की जाये।
14. केशर के चारों ओर 15 फिट वाउन्ड्री वाल की स्थापना की जाये।
15. उद्योग को खनन नीति का पालन करना अनिवार्य होगा।
16. उद्योग का संचालन इस प्रकार से किया जाय कि परिवेशीय वायुगुणता बोर्ड मानकों के अनुरूप रहे।
17. उद्योग में परिसंकटमय अपशिष्ट (प्रबन्ध एवं हथालन) नियम-1989 तथा 2003 का अनुपालन सुनिश्चित किया जाये।
18. उद्योग से जनित ठोस अपशिष्टों का निस्तारण इस प्रकार से किया जाय कि जल, वायु तथा मृदा प्रदूषण की संभावना न रहे।
19. उद्योग का संचालन इस प्रकार किया जाय कि प्रदूषण सम्बन्धी शिकायत इस कार्यालय में प्राप्त न हों। प्रदूषण सम्बन्धी शिकायत प्राप्त होने एवं उसकी पुष्टि होने पर अनापत्ति प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
20. उद्योग में अग्निशमन सम्बन्धी समस्त उपाय करें तथा अग्निशमन विभाग का प्रमाण पत्र बोर्ड को प्रेषित करें।
21. यह अनापत्ति प्रमाण पत्र मा0 सर्वोच्च न्यायालय में विचाराधीन विशेष अनुमति संख्या सिविल 6023/06 में पारित निर्णय के अधीन रहेगी तथा खनन नीति के संबंध में मा0 उच्च न्यायालय नैनीताल में योजित याचिकाओं के निर्णयाधीन रहेंगी।
22. यह अनापत्ति प्रमाण पत्र अन्य विभागों, वन विभाग, उद्योग विभाग के अनुमन्य रजिस्ट्रेशन एवं सक्षम स्तर से अनुमति प्राप्त करने के उपरान्त ही मान्य होगी।
23. उद्योग संचालन से पूर्व सक्षम अधिकारी से भू-प्रयोग (औद्योगिक परियोजन) प्रमाण पत्र इस कार्यालय में जमा करना सुनिश्चित करे।
24. उद्योग को केन्द्रीय भू-जल बोर्ड (CGWA) से नियमानुसार अनापत्ति प्रमाण पत्र प्राप्त करना सुनिश्चित करे।
25. यह अनापत्ति उद्योग को निर्गत अनुज्ञा की शर्तों के अधीन रहेगी।
26. यह अनापत्ति प्रमाण पत्र केवल पाँच वर्ष के लिए वैध है।

कृपया ध्यान दें कि उपरोक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दि. 30.10.2020 तक प्रथम अनुपालन आख्या प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाय, अन्यथा अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा।

भवदीय

(नरेश गोस्वामी)  
क्षेत्रीय अधिकारी(प्र0)

प्रतिलिपि-1. सदस्य सचिव महोदय, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।

2. गार्ड फाईल।

क्षेत्रीय अधिकारी(प्र0)



**81** Regional Office  
Uttarakhand Pollution Control Board  
Chamunda Complex, Ramnagar Road, Kashipur- 244713  
Web : [www.uppcb.uj.gov.in](http://www.uppcb.uj.gov.in)

UKPCB/ROK/Con-M-124/2022/ 530

Date 3/1/23

To,  
M/s Modern Grit Industries LLP  
Khasra No.-544  
Vill-Sosona, Tehsil-Sitarganj  
Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID-9665

App. No -2942871

CCA-Fresh

Order No-115 ✓

CCA is hereby granted to M/s Modern Grit Industries LLP Located Khasra No.-544, Vill-Sosona, Tehsil-Sitarganj, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :-

2. (i). This CCA is granted for a period up to 31.03.2023 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values -01 to 05 crs. .

S. No.	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Diff Types of Stone Grits & Sand	27000MT	Diff Types of Stone Grits & Sand	27000MT

**2. Specific Conditions under Water Act:**

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	Nil	1.00

(ii) Trade Effluent Treatment and disposal - The application shall provide Settling Tank/Clarifier For Settling of Solids in Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

**3. Conditions under Air Act :-**

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	400 & 62.5 KVA DG SET	4 & 2	HSD	----	Acoustic	As per EP Act
1	Suspended Particulate matter (SPM)			Not to exceed		600µg/M <sup>3</sup>

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night Time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

#### 4. Conditions under Hazardous Wastes Rules :-

- (i) The Factory Manager of M/s Modern Grit Industries LLP Located Khasra No.-544, Vill-Sosona, Tehsil-Sitarganj, Distt-U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period from up to 31-03-2023
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0.100MT	Recycling

#### Terms and conditions of Authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (ii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.

#### 6. Compulsory documents to be submitted by the Industry/Unit :

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.

2. Applicant Authority reserves the right to modify/add any time any condition of this CCA.  
 3. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Regional Officer (I/c) *[Signature]* 12/22

Copy to: 1- Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same  
 2- Guard File

Regional Officer (I/c)

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the Consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anugya Nitti, 2020 promulgated by the State Government and shall obtained necessary permission from the competent authority with in stipulated time specified in *Anugya Policy-2021*.
10. Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000..
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report with in three month for Approved Lab.
18. Unit Shall comply with Dircetion/Guidelines/Order have issued by Hon'ble Courts/Tribunal From time to time in reference to Stone Crusher.

**General Conditions:**

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's Inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of Form-11 of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the Board.

  
Regional Officer (EC) 2/2



सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME MODERN GRIT INDUSTRIES LLP

PROJECT ADDRESS Khasra No 544, Village : Sisona, Tehsil : Sitarganj

PIN CODE 262405

STATE UTTARAKHAND

DISTRICT UDAM SINGH NAGAR

TOWN/BLOCK SITARGANJ

COMMUNICATION ADDRESS Khasra No: 544, Village : Sisona, Tehsil : Sitarganj

ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala, Near Urja Bhawan, Dehradun - 248006, Uttarakhand

1. EXEMPTED LETTER NO. EXM/IND/UK/2025/1047/N

2. DATE OF ISSUANCE 21/01/2025

3. APPLICATION NO. IND/UK/2025/1047

4. APPLICATION TYPE Industry

5. PROJECT STATUS Existing Project

6. VALID FROM 21/01/2025

7. AREA TYPE CATEGORY Safe (GWRE- 2024)

8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.

9. GROUND WATER ABSTRACTION PERMITTED

GW Abstraction		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year
9.98	2570.00	0.00	0.00	9.98	2570.00

10. Details of Ground Water Abstraction / Dewatering Structures

EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।

2. यह इम्प्लेमेंटेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तपन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इम्प्लेमेंटेशन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इम्प्लेमेंटेशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

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संख्या : 2234/स्टो0क्रे0नवी0/खनन/भू0खनि0ई0/रूद्र0/2021-22,

कार्यालय ज्ञाप

उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय ज्ञाप संख्या 1480/VII-A-1/2021/68 रिट/टीसी-1, दिनांक 8 सितम्बर 2021 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति, 2020 के अध्याय-III के विन्दु संख्या 1 के उप विन्दु 2 में संशोधन किया गया है कि:- स्टोन क्रेशर/स्क्रीनिंग प्लांट का नवीनीकरण जिलाधिकारी अथवा उनके द्वारा नामित अपर जिलाधिकारी/मुख्य विकास अधिकारी की अध्यक्षता में गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा 10 वर्ष की अवधि हेतु की जायेगी। परन्तु वर्तमान में कोविड-19 (Covid-19) के महामारी के प्रभाव एवं संक्रमण की सम्भावनाओं एवं Ease of Doing Business के दृष्टिगत पूर्व से स्वीकृत तथा संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांट एवं प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण (मा0 न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण के आदेश द्वारा बन्द या सीज की गयी इकाईयों को छोड़कर) आवेदक इकाई द्वारा नवीनीकरण शुल्क जमा किये जाने एवं आवेदन पत्र के साथ नीति में निर्धारित मानकों/प्रावधानों को पूर्ण किये जाने से सम्बन्धित शपथ पत्र के द्वारा स्वप्रमाणपन (Self Certification) प्रस्तुत किये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा सम्बन्धित अभिलेखों का परीक्षण/जाँच करने के उपरान्त आगामी 10 वर्ष की अवधि हेतु नवीनीकरण किया जायेगा, प्रतिबन्ध यह कि यह परन्तु उक्त नीति प्रख्यापित होने की तिथि से 01 माह तक ही प्रवृत्त एवं प्रभावी होगा। शासन के पत्र संख्या 1551/VII-A-1/2021-68 रिट/08 टीसी-1, दिनांक 08 सितम्बर 2021 के द्वारा स्टोन क्रेशर नीति, 2020 में उक्तानुसार किये गये प्रावधान के सफल एवं सुचारु क्रियान्वयन हेतु श्री राजपाल लेघा, उप निदेशक/ज्येष्ठ खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, जनपद नैनीताल को एतद्वारा नोडल अधिकारी नामित किया गया है। शासन के उपरोक्त कार्यालय ज्ञाप के क्रम में निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून के कार्यालय आदेश संख्या 2055/खनन/भू0खनि0ई0/2021-22, दिनांक 21 सितम्बर 2021 के द्वारा पूर्व से स्वीकृत/संचालित स्टोन क्रेशर/स्क्रीनिंग प्लांटों तथा प्लांट परिसर में उपखनिज भण्डारण की अनुज्ञा का नवीनीकरण आदेश नीतिगत समस्त नियमों का पालन कराते हुए नवीनीकरण आदेश निर्गत किये जाने हेतु अधोहस्ताक्षरी को एतद्वारा अविकृत किया गया है।

नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून द्वारा पत्र संख्या 19/भू0खनि0ई0/स्टो0क्रे0नवी0/उद्य0/2021-22, दिनांक 24 सितम्बर 2021 के द्वारा मैसर्स मार्टन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2421 है0 (प्लांट स्वामी के आवेदन पत्र व खसरा विवरण के अनुसार) नाप भूमि में पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर प्लांट की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि हेतु स्वीकृत किये जाने के सम्बन्ध में प्रस्ताव प्रेषित किया गया है।

उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 के कार्यालय ज्ञाप संख्या 489/VII-I/2018/12-स्टोन क्रेशर/18, दिनांक 15 मई 2018 के द्वारा उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, हाट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2016 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड द्वारा उपलब्ध कराये गये प्रस्ताव पत्र संख्या 902/स्टो0/भू0खनि0ई0/उद्य0/2017-18, दिनांक 14 फरवरी 2018 के क्रम में मैसर्स मार्टन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544 मध्ये 3.58 एकड़ अर्थात् 1450 है0 नाप भूमि में 100 टन प्रति घंटा क्षमता के स्टोन क्रेशर स्थापना/संचालन हेतु 05 वर्ष की अवधि के लिए आदेश में वर्णित शर्तों के अधीन अनुज्ञा स्वीकृत की गयी है।

प्लांट स्वामी को आवेदन प्रपत्र में प्लांट की क्षमता 200 टन/घंटा उल्लिखित की गयी है। उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, पल्वराईजर, गोबाईल स्टोन क्रेशर, गोबाईल स्क्रीनिंग प्लांट, हॉट गिवरा प्लांट, रेडी गिवरा प्लांट अनुज्ञा नीति-2020 के अनुसार प्लांट की वारतायिक क्षमता का आंकलन नीति के अध्याय-1 के विन्दु संख्या-9 में उल्लिखित गठित समिति से कराये जाने के उपरान्त ही प्लांट की वारतायिक क्षमता निर्धारित की जायेगी।

नोडल अधिकारी, भूतत्व एवं खनिकार्य इकाई, देहरादून के पत्र संख्या 19/भूखनि0ई0/स्टो0क्रेश0नवी0/उध0/2021-22, दिनांक 24 सितम्बर 2021 के द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड शासन, औद्योगिक विकास (खनन) अनुभाग-1 के कार्यालय ज्ञाप संख्या 1480/VII-A-1/2021/68 रिट/टीसी-1, दिनांक 8 सितम्बर 2021 के अध्याय-III के विन्दु संख्या 1 उप विन्दु 2 में निहित प्रावधान के अन्तर्गत मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के पक्ष में ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर के क्षेत्रान्तर्गत खसरा संख्या 544/1, 539/1 व खसरा संख्या 545/1 कुल रकबा 2.421 है0 नाप भूमि में पूर्व से स्वीकृत/स्थापित स्टोन क्रेशर के संचालन की अनुज्ञा का मय भण्डारण अनुज्ञा सहित दिनांक 15 मई 2023 से आगामी 10 वर्ष की अवधि के लिए निम्न शर्तों के अधीन नवीनीकरण किया जाता है:-

शर्तें :

1. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, पल्वराईजर, गोबाईल स्टोन क्रेशर, गोबाईल स्क्रीनिंग प्लांट, हॉट मिक्स प्लांट, रेडी मिक्स प्लांट अनुज्ञा नीति-2020 के अध्याय-1 के विन्दु संख्या 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित सगरत शर्तों (विन्दु संख्या 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई-रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति के अध्याय-1 के विन्दु संख्या 7 (15) की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 7 (16) के अनुसार प्लांट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to Operate लिया जाना अपरिहार्य होगा।
4. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 9 की अनुपालना मा0 न्यायालय द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
5. नीति के अध्याय-III के विन्दु संख्या 1 (1) के अनुसार अवशेष शुल्क रू0 21,78,000/- (रुपये इक्कीस लाख अठहत्तर हजार मात्र) नवीनीकरण आदेश के उपरान्त तथा ई-रवन्ना पोर्टल में अपलोड/अपडेट किये जाने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना होगा।
6. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (क) के अनुसार स्टोन क्रेशर संचालक को क्रशड क्वैटैरियल (ग्रिट एवं डस्ट) की मात्रा पर रू0 1.00 प्रति कुन्तल की समतुल्य धनराशि तथा क्रेशर प्लांट में छाने गये उपखनिज (बालू, बजरी) की मात्रा पर रू0 0.25 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।
7. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लांट के प्रवेश में व निकासी गेटों पर कम्प्यूटाईज्ड धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित करेगा तथा रिकार्डिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार निदेशक को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाइश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति-2020 के अध्याय-1 के विन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई-प्रपत्र "जे" जारी नहीं किया जायेगा।

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10. स्टोन क्रेशर नीति-2020 के अध्याय-1 के बिन्दु 88 (ख) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
  11. प्लांट स्वामी के आवेदन प्रपत्र में उल्लिखित प्लांट की क्षमता 200 टन/घंटा तथा प्लांट संचालन की अवधि औसतन 10 घंटा प्रतिदिन के आधार पर वर्षाकाल (जुलाई-सितम्बर) की अवधि (90 दिन) हेतु कच्चे माल/आर0बी0एम0 की कुल मात्रा अर्थात् स्टोन क्रेशर हेतु कच्चे माल की एक समय में भण्डारण क्षमता  $90 \times 200 \times 10 = 1,80,000$  टन तथा वर्षाकाल से गिन्न अवधि अर्थात् (अक्टूबर से जून) तक की अवधि हेतु कच्चे माल की एक समय में भण्डारण क्षमता  $45 \times 200 \times 10 = 90,000$  टन होती है तथा वर्ष में 7,20,000 टन कच्चे माल की आवश्यकता होगी।
  12. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, गोबाईल स्टोन क्रेशर, गोबाईल स्क्रीनिंग प्लान्ट, हॉट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति-2020 के अनुसार प्लांट की वास्तविक क्षमता का आंकलन नीति के अध्याय-1 के बिन्दु संख्या 9 में गठित समिति से कराये जाने के उपरान्त ही प्लांट की वास्तविक क्षमता निर्धारित की जा सकेगी।
  13. स्टोन क्रेशर नीति-2020 के अध्याय-III के बिन्दु संख्या 3 (1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुण-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
  14. यदि प्लांट स्वामी के द्वारा उपलब्ध कराये गये अभिलेख गलत पाये जाते हैं तो इसकी सम्पूर्ण जिम्मेदारी प्लांट स्वामी की होगी तथा गलत अभिलेख पाये जाने की पुष्टि होने की दशा में प्लांट के नवीनीकरण की अनुज्ञा निरस्त किये जाने की कार्यवाही सम्पादित की जायेगी।
  15. प्लांट स्वामी के द्वारा उत्तराखण्ड शासन, औद्योगिक विकास अनुभाग-1 की अधिसूचना संख्या 906/VII-1/2020/158 ख-04 टीसी, दिनांक 15 जुलाई 2020 के द्वारा प्रख्यापित उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।
  16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय नैनीताल में योजित जनहित याचिका संख्या 212/2019 "त्रिलोक चन्द बनाम उत्तराखण्ड राज्य व अन्य" में पारित होने वाले अन्तिम निर्णय आदेश का अनुपालन सुनिश्चित किया जाना होगा।
  17. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

29/09/2021  
(एस0एल0 पैट्रिक)  
अपर निदेशक।

संख्या 2234/स्टो0क्रेशर0नवी0/खनन/भू0खनि0ई0/रूद्र0/2021-22, तददिनांकित।  
प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, खनन, उत्तराखण्ड शासन, देहरादून।
2. निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, देहरादून।
3. जिलाधिकारी, उधमसिंहनगर।
4. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण बोर्ड से सम्बन्धित मानकों को पूर्ण करने हेतु, जो भी शर्तें निर्धारित हैं, उनका अनुपालन Consent to Operate देने से पूर्व कराने का कष्ट करें।
5. उपनिदेशक (खनन)/नोडल अधिकारी, भूतत्व एवं खनिकर्म इकाई, देहरादून।
6. मैसर्स मार्डन ग्रिट इण्डस्ट्रीज, एल0एल0पी0, ग्राम सिसौना, तहसील सितारगंज, जिला उधमसिंहनगर।

29/09/2021  
(एस0एल0 पैट्रिक)  
अपर निदेशक।

M/s Mannat Stone Crusher Stone Crusher, Kh.No.163 Min & 164 Mi., Village: Kelabandwari, Bannakheda, Bazpur : Sisuna, Sitraganj, U.S. Nagar :

**A. General Facts:**

I. Unit M/s Mannat Stone Crusher is located at Kh.No.163 Mi. & 164 Mi, Village: kelabandwari, Bazpur. Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand: 200 MT/Day.

II. At the time of Inspection, Unit was not in operation. Unit Representative Mr. Karan Goel was present.

**B. Compliance Status of the Unit:**

**01. Compliance Status of Siting Criteria and Status of Consent /Permission of all Concerned Authority:**

a. Unit has established in accordance to siting criteria laid down under the Uttarakhand Stone Crusher Policy -2020 and obtained License under the said Policy with Validity up to 30.07.2030.

b. Unit has obtained Consent to Establish (CTE) and Consent to Operate (CTO) with validity up to 31.03.2029 from UKPCB. .

**02. Compliance Status as per UKPCB Consent /Provisions made under The Environment (Protection ) Rule 1986 as amended :**

Sr. No.	Provisions as prescribed under The Environment (Protection ) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	<p>Provided</p> <p>I. Crushing/Screening equipments were covered by GI/MS Sheet.</p> <p>II. Conveyor Belts were covered.</p> <p>III. Water Sprinkling arrangements at Crushing/Screening points and at Conveyor Belts were installed.</p>
b.	Construction of Wind breaking Walls	<p>Provided</p> <p>Established in all sides.</p>
c.	Construction of the metallic roads within the premises	<p>Provided</p> <p>RCC Road was constructed within premises of the Unit.</p>
d.	Regular cleaning and wetting of the ground within the premises.	Provided.
e.	Growing of a green belt along the periphery.	<p>Provided</p> <p>Plantation/Green Belt is developed along the Boundary Wall/Wind Breaking Wall.</p> <p>Need to improve.</p>

**03. Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units 2023 :**

Sr. No.	Provisions as prescribed under CPCB Environment Guidelines for Stone Crushing Units 2023	Compliance Status/Discrepancies	Remark
a.	Water Sprinklers with adequate designed nozzles at Unloading are of raw material, Primary Crusher, Screen, Conveyors and transfer points	Provided Water Sprinkling arrangements at Crushing/ Screening points and at Conveyor Belts were installed.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
b.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level on Primary Crushers, Secondary Crushers, Screen and tertiary Crushers	Provided Crushing/Screening equipments were covered by GI/MS Sheets.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
c.	Dry Extraction Cum Bag Filter followed by Cyclone at Secondary, Tertiary Crushers and Screen	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
d.	Covering of Conveyor Belts.	Provided Conveyor Belts were covered by GI/MS Sheet.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
e.	Flexible Telescopic Chute from top of discharge point to the ground level.	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
f.	Wind Breaking Wall	Provided Established in all sides.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
g.	Metallic /Concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metallic.	Provided RCC Road was constructed within premises of the Unit.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
h.	Arrangement of rotating water sparkling system/fogger/Anti-smog in the premises to suppress dust within the premises to control dust emission	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
i.	Green Belt: Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided Plantation/Green Belt is developed along the Boundary Wall/Wind Breaking Wall. Need to improve	Provision mentioned under E(P) Rule 1986 / UKPCB Consent

*SC*

*A*

*SC*

**04. Status of Ground Water Withdraw Approval/NOC:**

- I. Unit has applied in Central Ground Water Board (CGWA) for NOC for abstraction of Ground Water withdrawal. Copy attached.
- II. Unit has installed Water Flow Meter at Borewell for measurement of Daily Water Withdrawal.

**05. Remarks:**

- I. Unit has, established/installed Pollution Control System /Provisions as stipulated under the UKPCB Consent /Provisions as prescribed under The Environment (Protection) Rule 1986.
- II. Unit has not provided additional provisions stipulated under CPCB Guideline 2023 as mentioned under the **sub Point no. c, e & h of the, Point III Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units 2023.**
- III. Unit may be directed to install/establish provision as mentioned under CPCB Guideline 2023 for Stone Crushing Units.



(S.P. Singh)  
Regional Officer  
UKPCB, Kashipur



(Dr. Amit Gaurav)  
Deputy Director/Geologist  
Directorate of Geology & Mining,  
Dehradun



(Mrs. Amrita Sharma )  
SDM, Bazpur



M/s Manna Stone Crusher, Bazar



UKPCB/ROK/Con-M-91/2025/ 460

Date 22/2/25

To,  
M/s Mannat Stone Crusher  
Khasra No.- 163 Min & 164 Min  
Vill- Kelabandwari  
Bannakhara, Bazpur  
Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID- 4937  
CCA-Renewal  
Order No- 1123

App. No - 4101319

CCA is hereby granted to M/s Mannat Stone Crusher located Khasra No.- 163 Min & 164 Min Vill- Kelabandwari, Bannakhara, Bazpur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :-

1. (i). This CCA is granted for a period up to 31.03.2029 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values -1 cr. to 5 cr. .

S. No.	Last CCA		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Diff. Sizes/Types of Stone Grits & Sand	6000 MT	Diff. Sizes/Types of Stone Grits & Sand	6000 MT

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CTE/CCA	Present CCA Renewal / Expansion
Trade Effluent	NIL	NIL
Sewage	1.0	2.0

(ii) Trade Effluent Treatment and disposal - The application shall provide Settling Tank/Clarifier For Settling of Solids In Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

3. Conditions under Air Act :-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (M)	Type of Equipment	Emission Control Equipment	Emission standards not to exceed
NIL	NIL	NIL	NIL	NIL	NIL

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

#### 4. Conditions under Hazardous Wastes Rules :-

- (i) The Factory Manager to ..... NIL..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iii) The authorization shall be in force for a period from up to NIL.
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
NIL	NIL	NIL	NIL

#### Terms and conditions of Authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.
6. Compulsory documents to be submitted by the Industry/Unit :
- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA 60 days of expiry prior to expiry of this CCA.
8. Units shall strictly avoid the usage and should not engage in the production of banned single use Plastics in the premises as per list of banned single use plastics mentioned in the notification of MOEF & CC, Government Of India dated 12/08/2021

9. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

10. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Copy to: Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same.

Regional Officer (I/c)

Regional Officer (I/c)

**Specific Conditions:**

1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anugya Nitfi, 2021 promulgated by the State Government and shall obtain necessary permission from the competent authority within stipulated time specified in *Anugya Policy-2021*.
10. Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000.
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report within three month for Approved Lab.

18. Unit shall comply with Direction/Guidelines/Order have issued by Hon'ble Courts/Tribunal From time to time in reference to Stone Crushers 97

**General Conditions:**

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leach ate analyzed periodically from the laboratory recognized by the NABL /MoEF. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of Form-11 of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the Board.

  
Regional Officer (I/c)

## कार्यालय ज्ञाप

शासन के कार्यालय ज्ञाप संख्या-1132/VII-1/34-ख/2014, दिनांक 30 जुलाई, 2015 द्वारा मै० मन्त स्टोन क्रेशर, ग्राम कैलाबन्दवार, तहसील बाजपुर, जिला उधमसिंहनगर के पक्ष में जनपद उधमसिंहनगर, तहसील बाजपुर के ग्राम कैलाबन्दवार के क्षेत्रान्तर्गत कुल 5.00 एकड़ नाप भूमि में स्टोन क्रेशर अनुज्ञा नीति, 2011 के अन्तर्गत 200 मैट्रिक टन प्रतिदिन क्षमता के स्टोन क्रेशर स्थापना/संचालन हेतु 05 वर्ष की अवधि हेतु अनुज्ञा स्वीकृत की गई है। निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र सं० 354/खनन/भू०खनि०ई०/स्टो०क्रो०नवी०/उधमसिंहनगर/2021-22, दिनांक 21 मई, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, मोबाईल स्टोन क्रेशर, मोबाईल स्कीनिंग प्लान्ट, पल्वराईजर प्लान्ट, हाट मिक्स प्लान्ट, रेडिमिक्स प्लान्ट अनुज्ञा नीति, 2020 के अध्याय-III के बिन्दु सं० 1(2) में निहित प्रावधानों के अन्तर्गत मै० मन्त स्टोन क्रेशर, ग्राम कैलाबन्दवारी, तहसील बाजपुर, जिला उधमसिंहनगर के पक्ष में जनपद उधमसिंहनगर, तहसील बाजपुर के ग्राम कैलाबन्दवारी के क्षेत्रान्तर्गत कुल रकबा 5.00 एकड़ भूमि में उक्त स्वीकृत स्टोन क्रेशर के सापेक्ष वर्तमान में गठित समिति की संयुक्त निरीक्षण आख्या के अनुसार कुल रकबा 3.907 है० भूमि में स्टोन क्रेशर के संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित दिनांक 30.07.2020 से आगामी 10 वर्ष की अवधि हेतु जनहित याचिका सं० 54/2014 सुनील मेहरा बनाम उत्तराखण्ड राज्य एवं अन्य में मा० उच्च न्यायालय, नैनीताल द्वारा पारित होने वाले अन्तिम निर्णय के अधीन निम्न शर्तों एवं प्रतिबन्धों के अधीन किये जाने की अनुमति प्रदान की जाती है:-

1. स्टोन क्रेशर स्वामी द्वारा उत्तराखण्ड स्टोन क्रेशर अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं० 7 "स्टोन क्रेशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तों" में उल्लिखित शर्तों (बिन्दु सं० 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई-रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 7(15) की अनुपालना मा० उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं० 1645/एम०एस०/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 9 की अनुपालना मा० उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं० 1645/एम०एस०/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
4. उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लान्ट, पल्वराईजर, मोबाईल स्टोन क्रेशर, मोबाईल स्कीनिंग प्लान्ट, हाट मिक्स प्लान्ट, रेडी मिक्स प्लान्ट अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं० 7(16) के अनुसार स्टोन क्रेशर प्लान्ट स्वामी द्वारा प्लान्ट स्वीकृति से पूर्व उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to establish तथा प्लान्ट स्वीकृति के उपरान्त प्लान्ट संचालन से पूर्व Consent to operate लिया जाना अपरिहार्य होगा।
5. स्टोन क्रेशर नीति, 2020 के अध्याय-III के बिन्दु सं० 1(1) के अनुसार आवेदन शुल्क ₹ 22.00 लाख के सापेक्ष अवशेष शुल्क ₹ 21,80,000/- (₹ इक्कीस लाख अस्सी हजार मात्र) शासन द्वारा निर्गत नवीनीकरण आदेश के उपरान्त तथा ई-रवन्ना पोर्टल में अपलोड किये जाने से पूर्व निर्धारित लेखाशीर्षक में जमा किया जाना होगा।
6. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 6(क) के अनुसार स्टोन क्रेशर संचालक को क्रशड मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर ₹ 1.00 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

7. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 0(ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट को प्रवेश में व निष्कारी गेटों पर कम्प्यूटराईज्ड धर्मकाष्ठ एवं सी०सी०टी०वी० कैमरा रखने को धारा पर स्थापित करेगा तथा रिफाब्रिग की सी०डी० प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्मा निदेशालय को जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार शासन को सूचित किया जायेगा।
8. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 0(ग) के अनुसार भण्डारण की जांच/पैगाइश को उपरान्त यदि गण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वार्षिक पैगाइश के अनुसार गिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(6)(ख) के अनुसार कार्यवाही की जायेगी।
9. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 0(घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई-प्रपत्र "जे" जारी नहीं किया जायेगा।
10. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 0(ङ) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
11. प्लांट स्वामी के द्वारा स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 2(15) के अनुसार प्लांट में उपयोग किये जाने हेतु कच्चे माल की आपूर्ति के लिए उत्तराखण्ड वन विकास निगम को फोसी नदी में स्वीकृत खनन पट्टे से कच्चे माल के आवंटन हेतु नोटराईज्ड अनुबन्ध पत्र प्रस्तुत किया गया है। ई-रवन्ना पोर्टल पर उक्त कुल अनुबन्धित उपखनिज की मात्रा को स्टोन क्रेशर भण्डारण की ई-रवन्ना पोर्टल आई०डी० के साथ जोड़ा जायेगा, जिससे पेटेंटधारक/ अनुज्ञाधारक उक्त अनुबन्धित उपखनिज किसी अन्य को आपूर्ति/विक्रय न कर सके तथा क्रेशर स्वामी किसी अन्य से कच्चे माल की आपूर्ति न ले सके। कच्चे माल की आपूर्ति हेतु उपखनिजों के अन्य स्रोत उपलब्ध कराये जाने की दशा में उक्तानुसार उनको भी ई-रवन्ना पोर्टल से जोड़ा जायेगा।
12. प्लांट स्वामी के द्वारा स्टोन क्रेशर प्लांट में कच्चे माल की आपूर्ति हेतु स्टोन क्रेशर नीति, 2020 के अध्याय-1 के बिन्दु सं० 2(15) के अनुसार प्लांट की प्रतिवर्ष क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति का पंजीकृत अनुबन्ध की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लांट स्वामी का ई-रवन्ना पोर्टल बन्द कर दिया जायेगा।
13. स्टोन क्रेशर स्वामी द्वारा शेष अवधि के लिए कच्चे माल की आपूर्ति के संबंध में नीति के अध्याय-1 के बिन्दु सं० 2(15) के अनुसार रजिस्टर्ड अनुबन्ध/खनन पट्टा प्राप्त होने की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को उपलब्ध करायी जायेगी अन्यथा की दशा में प्लांट स्वामी का ई-रवन्ना पोर्टल बन्द कर दिया जायेगा।
14. स्टोन क्रेशर नीति, 2020 के अध्याय-111 के बिन्दु सं० 3(1)-के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुण-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
15. प्लांट स्वामी के द्वारा उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित सगस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

16. प्लांट स्वामी के द्वारा मा० उच्च न्यायालय, नैनीताल, मा० उच्चतम न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

एन०एस० डुंगरियाल  
संयुक्त सचिव

संख्या- 767 (I)/VII-1/2021 तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड, देहरादून को उनके उक्तांकित पत्र दिनांक 21.05.2021 के सन्दर्भ में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. जिलाधिकारी, उधमसिंहनगर।
3. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण से संबंधित मानकों को पूर्ण करने हेतु, जो भी शर्त निर्धारित हैं, उनका अनुपालन Consent to operate देने से पूर्व कराना सुनिश्चित करें।
4. मै० मन्त स्टोन क्रेशर, ग्राम केलाबन्दवार, तहसील बाजपुर, जिला उधमसिंहनगर।
5. गार्ड फाईल।

आज्ञा से,

(दिनेश सिंह मण्डारी)  
अनु सचिव

The Issue Reporting Module is now live. All users are requested to report their issues exclusively through the Issue Reporting Module. Please note that issues submitted via WhatsApp, email, or any other channels will not be entertained. Thank you for your cooperation.

And Attention: Any document shared via mail will not be accepted for application processing. Kindly upload all the documents required or enquired by CGWA shall be uploaded in

## Application for Issue of NOC to Abstract Ground Water

Government of India

Ministry of Jal Shakti

Department of Water Resources, River Development and Ganga Rejuvenation,  
Central Ground Water Authority (CGWA)

Application Number : IND/UK/2025/14843

Submission Date: 17/10/2025

### APPLICATION BASIC DETAILS

APPLICATION TYPE: Industry	APPLICATION SUB TYPE: Others Industry	PROJECT TYPE: Stone grit and dust
WATER QUALITY TYPE: Fresh Water	WHETHER GROUND WATER UTILIZATION FOR: Existing Project	DATE OF COMMENCEMENT: 21/10/2016
WHETHER NOC OBTAINED FOR EXISTING USAGE OF GW: Yes	NOC OBTAINED FROM: CGWA	OLD NOC NO: EXM/IND/UK/2025/6444/N
NOC TYPE: Exemption (BhulNeer)		
Commercial Use: <input checked="" type="checkbox"/>	Drinking Domestic Use: <input checked="" type="checkbox"/>	Dewatering: <input checked="" type="checkbox"/>

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**PROJECT DETAILS**

PROJECT NAME: M/s Mannat Stone Crusher	STATE: UTTARAKHAND	DISTRICT: UDAM SINGH NAGAR
ASSESSMENT UNIT(BLOCK/TEHSIL): BAJPUR (Status: Safe)	ADDRESS: Khasara No. 163 Min and 164 Min, Village: Kelabandwari, Bannakhera, Bazpur	PINCODE: 262401
LATITUDE: 29.270000	LONGITUDE: 79.280000	Geology: ALLUVIUM (SOFT ROCK)
WATER REQUIRED FOR GREEN BELT: Yes	GREEN BELT AREA(SQ METER): 4100.00	PROJECTS FALL WITH IN 500M IN THE PERIPHERY OF WETLAND AREAS: No

**COMPANY DETAILS**

COMPANY NAME: Mannat Stone Crusher	COMPANY PHONE NUMBER: 8958947310	COMPANY GST NO: 05ACVFS3539D2ZU
COMPANY PAN CARD NO: ACVFS3539D	COMPANY EMAIL: mannatstone@gmail.com	COMPANY POSTAL ADDRESS: Khasara No: 163 Min and 164 Min, Village : Kelabandwari, Bannakhera, Bazpur
COMPANY STATE: UTTARAKHAND	COMPANY DISTRICT: UDAM SINGH NAGAR	COMPANY PIN CODE: 262401

**DRINKING DOMESTIC USE**

**NBC RESIDENTIAL APPLICATION DETAIL**

TYPE OF UNITS	TYPE OF ACCOMMODATION	UNIT POPULATION	NO. OF UNITS	TOTAL POPULATION	FRESH WATER: PERMISSIBLE LIMIT	TREATED WATER: PERMISSIBLE LIMIT	FRESH DEMAND (LPHD)	TREATED DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
EWS	1 BHK	4	2	8.00	100	45	100	0	0.80	0.00	0.80

**NBC NON RESIDENTIAL APPLICATION DETAIL**

BUILDING TYPE	POPULATION	PERMISSIBLE LIMIT FOR FRESH WATER (LPHD)	FRESH WATER DEMAND (LPHD)	PERMISSIBLE LIMIT FOR TREATED WATER (LPHD)	TREATED WATER DEMAND (LPHD)	TOTAL FRESH WATER REQUIREMENT (KLD)	TOTAL TREATED WATER AVAILABLE (KLD)	TOTAL WATER REQUIREMENT (KLD)
Factories including canteen with bathroom	7	30	30	15	0	0.21	0.00	0.21

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#	ACTIVITY	NO. OF OPERATIONAL Days in a Year	EXISTING QUANTUM (m <sup>3</sup> /DAY)	EXISTING QUANTUM (m <sup>3</sup> /YEAR)	PROPOSED QUANTUM (m <sup>3</sup> /DAY)	PROPOSED QUANTUM (m <sup>3</sup> /YEAR)	TOTAL QUANTUM (m <sup>3</sup> /DAY)	ANNUAL QUANTUM (m <sup>3</sup> /YEAR)
<b>Total Water Requirement (A)</b>								
1	Industrial Use	300	15.00	4500.00	15.00	4500.00	30.00	9000.00
2	Drinking And Domestic Use	300	1.01	303.00	0.00	0.00	1.01	303.00
3	GreenBelt Development	280	2.00	560.00	15.00	4200.00	17.00	4760.00
4	Other Uses	0	0.00	0.00	0.00	0.00	0.00	0.00
5	Recharge/ Water Conservation	0	0.00	0.00	0.00	0.00	0.00	0.00
	<b>TOTAL (USAGE)</b>		<b>18.01</b>	<b>5363.00</b>	<b>30.00</b>	<b>8700.00</b>	<b>48.01</b>	<b>14063.00</b>
<b>Water Availability from other Sources other than Ground Water (B)</b>								
1	Surface Water Availability	0	0.00	0.00	0.00	0.00	0.00	0.00
2	Water Supply From Other Agencies	0	0.00	0.00	0.00	0.00	0.00	0.00
3	Recycled Water Generated / Used	300	8.10	2430.00	9.91	2973.00	18.01	5403.00
	<b>TOTAL (AVAILABILITY)</b>		<b>8.10</b>	<b>2430.00</b>	<b>9.91</b>	<b>2973.00</b>	<b>18.01</b>	<b>5403.00</b>
<b>Net Ground Water Requirement (C)</b>								
1	Ground Water Required through Abstraction Structure	0	9.91	2933.00	20.09	5727.00	30.00	8660.00
	<b>TOTAL (GROUND)</b>							



BREAKUP OF WATER REQUIREMENT, AVAILABILITY AND USAGE

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GROUNDWATER STRUCTURE EXISTING

S.No.	TYPE OF STRUCTURE	YEAR OF CONSTRUCTION	DEPTH (METER)	WHETHER FITTED WITH WATER METER
1	Borewell	2025	40.00	YES

ATTACHMENTS

NAME	Remark	File
Certificate/Affidavit of non/partial availability of water from local government water supply agency in respect of all categories of assessment units		
MSME Certificate		
Consent to Establish/Operate from State Pollution Control Board or letter from MoEF, or letter from State level Environmental Impact Assessment Authority or any other letter from statutory agencies indicating date of commencement of project.		
Any other document		
Copy of Rain Water Harvesting Plan	RWH Proposal	

PAYMENTS

Receipt No	Payment Amount	Receipt Date	
13755	11827.00	17-10-2025	

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# Central Ground Water Board Uttarakhand Region

19-A, Kanwali Road, Baluwala, Near Urja Bhawan, Dehradun - 248006, Uttarakhand UTTARAKHAND  
248006

INVOICE DATE : 17/10/2025 10:28:26

## Receipt Details

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))

RECEIPT ID : a53b19e4-ec64-41bd-b8fc-3dd7cfc6df35

Application Number :	IND/UK/2025/14643		
Project Name :	M/s Mannat Stone Crusher		
App Type Category :	Industry		
Application Type :	New		
PAN No. of Firm/Individual :	ACVFS3539D		
GSTIN No. of Firm/Individual :	05ACVFS3539D2ZU		
S.No.	Description	Transaction Date	Amount (Rs.)
1	Application Fee/Renewal Fee/ Revival Fee	17/10/2025	10,000.00
2	Ground Water Abstraction / Restoration Charges	17/10/2025	1,827.00
			Total Paid Amount: 11827.00

संदेश पराउड वाटर अथॉरिटी मनिस्ट्री ऑफ जल शक्ति, कसमरस कैंपस, ओलोफ पालमे मार्ग, हाउस खास, नई दिल्ली-110016

Central Ground Water Authority, Ministry of Jal Shakti, CSMRS Campus, Olof Palme Marg, Hauz Khas, New Delhi-110016

Phone: (011) 23383824 Fax: 23382051, 23386743

Website: <https://cgwa.mowr.gov.in/>

पानी बचाएँ जीवन बचाएँ

SAVE WATER. SAVE LIFE

**M/s Modern Stone Crusher Private Limited ,Kh. No. 33/2,34/2,Village:  
Pachhawala ,Kashipur ,U.S. Nagar :**

**A.General Facts:**

I. Unit M/s Modern Stone Crusher Private Limited, is located at Kh.No.33/2,34/2 , Village; Pachhawala,Kashipur .Unit is engaged in Manufacturing of Different Kinds of Stone Grits & Sand: 200 MT/Day .

II. At the time of Inspection, Unit was not in operation.Maintainance/Repairing work was going on. Unit Representative Mr.Kailash Chandra Pandey was present.

**B. Compliance Status of the Unit:**

**01. Compliance Status of Siting Criteria and Status of Consent /Permission of all Concerned Authority:**

a. Unit has established in accordance siting criteria laid down under the Uttarakhand Stone Crusher Policy -2020 and obtained License under the said Policy with Validity up 20.06.2030.

b. Unit has obtained Consent to Establish (CTE) and Consent to Operate (CCA) with validity up to 31.03.2026

c. Based on the previous Field Inspection on dated 29/04/2025, UKPCB has issued, Show Cause direction to the Unit, under section 31 (A) of Air (Prevention and Control of Pollution) Act 1981 and Section 33 (A) of Water ((Prevention and Control of Pollution) Act 1981. Copy attached.



**02. Compliance Status as per UKPCB Consent /Provisions made under The Environment (Protection) Rule 1986 as amended :**

Sr. No.	Provisions as prescribed under The Environment (Protection) Rule 1986	Compliance Status/Discrepancies
a.	Dust containment cum suppression system of the equipment	I. Crushing and Screening equipments were covered  II. Conveyor Belts Partially Covered. Need to be completely covered.  III. Water Sprinkling arrangements at Crushing/ Screening points and at Conveyor Belts were installed.
b.	Construction of Wind breaking Walls	Provided but Not Adequate. Damaged at some locations. Need to improve.
c.	Construction of the metallic roads within the premises	Found damage condition. Need to be maintained/repaired.
d.	Regular cleaning and wetting of the ground within the premises.	Provided.
e.	Growing of a green belt along the periphery.	Provided  Plantation/Green Belt is developed along the Boundary Wall/Wind Breaking Wall. Need to improved.

03 .Compliance Status of the additional provisions in accordance with CPCB Environment Guidelnes for Stone Crushing Units 2023 :

Sr. No.	Provisions as prescribed under CPCB Environment Guidelnes for Stone Crushing Units 2023	Compliance Status/Discrepancies	Remark
a.	Water Sprinklers with adequate designed nozzles at Unloading are of raw material, Primary Crusher,Screen,Conveyors and transfer points	Provided Water Sprinkling arrangements at Crushing/ Screening points and at Conveyor Belts were installed.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
b.	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level on Primary Crushers, Secondary Crushers, Screen and tertiary Crushers	Provided Crushing/Screening equipments were covered by GI/MS Sheets.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
c.	Dry Extraction Cum Bag Filter followed by Cyclone at Secondary, Tertiary Crushers and Screen	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
d.	Covering of Conveyor Belts.	Conveyor Belts Partial Covered. Need to be completely covered.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
e.	Flexible Telescopic Chute from top of discharge point to the ground level.	Not Provided	<b>Additional Provision stipulated under CPCB Guideline</b>
f.	Wind Breaking Wall	Provided but Not Adequate. Damaged at some locations. Need to improve.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
g.	Metallic /Concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metallic.	Found damaged. Need to be maintained/repaired.	Provision mentioned under E(P) Rule 1986 / UKPCB Consent
h.	Arrangement of rotating water sparkling system/fogger/Anti -smog in the premises to suppress dust within the premises to control dust emission	Not Provided.	<b>Additional Provision stipulated under CPCB Guideline</b>
i.	Green Belt: Plantation of 2-3 rows of tall trees around the periphery of crusher	Provided Plantation/Green Belt is developed along the Boundary Wall/Wind Breaking Wall. Need to improved	Provision mentioned under E(P) Rule 1986 / UKPCB Consent

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**04. Compliance Status of Ground Water Withdraw Approval/NOC:**

I. Unit has applied in Central Ground Water Board for NOC for Ground Water abstraction. Copy attached.

II. Unit has installed, Water Flow Meter at the Bore well to assess /measure the quantity of daily Ground Water. Photograph attached.

**05. Remarks:**

I. Unit has not upgraded /rectified, all the Air Pollution Control/Dust Emission Control System as per UKPCB/CPCB Guideline and has not rectified the discrepancies as directed under The Show Cause directions, issued by the UKPCB.

II. In this conditions, Unit may be directed to Closed Down the manufacturing Operation until the rectification of the discrepancies as directed under aforesaid **The Show Cause directions by UKPCB and until the upgrade/improve** ,all the Air Pollution Control/Dust Emission Control System as per UKPCB/CPCB Guideline.



(S.P.Singh)  
Regional Officer  
UKPCB, Kashipur



(Dr. Amit Gaurav)  
Deputy Director/Geologist  
Directorate of Geology & Mining,  
Dehradun



(Abhay Pratap Singh )  
SDM, Kashipur





**LIFE 12**  
Lifestyle For  
Environment

HEAD OFFICE  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M- K-151 /2025/ 11

Speed Post

Date: 05.2025-04-6-2025

To,

M/s Modern Stone Crusher,  
Khasra no.-33/2, 34/2,  
Vill-Pachhawala, Distt- U.S.Nagar.

श्री. नं०...../१०६७.....  
दिनांक.....17/6/25.....  
पत्रावली सं०.....

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974

WHEREAS, the Central Government has made the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this Act every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-25 of the Water (Prevention and Control of Pollution) Act, 1974;

WHEREAS, it is mandatory on the part of industry to obtain the prior consent of the Board to establish/operate/process an industrial plant under Section-21 of the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent/emission quality within the specified norms; and

WHEREAS, in compliance of Hon'ble NGT order dated 27.03.2025 in OA no. 95/2025 Deepak Pandey Vs State of Uttarakhand & Ors a joint committee is constituted by District Magistrate, U.S.Nagar to inspect the stone crushers which are operating without ground water extraction permission for many years; and

WHEREAS, inspection of M/s Modern Stone Crusher located at Khasra no.-33/2, 34/2, Vill-Pachhawala, Distt- U.S.Nagar is carried out by the committee members in presence of Unit's representative, Mr. Malkeet Singh and made following observations :-

1. Unit is engaged in manufacturing of different kinds of stone grits & sand.
2. At the time of inspection, Unit was not in operation.
3. Crushing equipment, Jaw crusher was partially covered. Only top side was found covered.
4. Wind breaking wall is established all sides of the Unit but found damaged/not adequate at some location. Need to be improved.
5. RCC road was not maintained. It was found damaged. Need to be maintained/repaired.
6. Plantation/Green belt is developed along the periphery. Need to be improved.

..cont..page-2...

Clean Environment and Healthy Life Style

स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

ARE (1) / 10

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AS SUCH, it is evident from the above observations that the Unit is violating the provisions of Air (Prevention and Control of Pollution) Act-1981 and Water (Prevention and Control of Pollution) Act-1974 and;

NOW THEREFORE, in exercise of the power conferred under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981 and Section 33(A) of Water (Prevention and Control of Pollution) Act- 1974 as amended with approval of the competent authority of the Board, M/s Modern Stone Crusher located at Khasra no.-33/2, 34/2, Vill-Pachhawala, Distt- U.S.Nagar is hereby directed :-

1. To Show Cause within 30 days of time from issue of this notice to the undersigned, why the Unit not be closed down under the provisions of above Acts and concerned authorities be directed to discontinue your power and water supply.
2. To Show Cause within 30 days of time from issue of this direction why not the Environment compensation shall be imposed on the Unit for violation of Environment norms till compliance.

(Dr. Parag Madhukar Dhakate)  
Member Secretary

Letter No. :UKPCB/HO/C&M-K-151/2025/

Dated: as above

Copy to :-

1. Regional Officer, Uttarakhand Pollution Control Board, Kashipur for information and necessary compliance.
2. Group In-charge (Kumaon), UKPCB, Head Office, Dehradun for information & necessary compliance.
3. Guard File.

  
Member Secretary



UKPCB/ROK/Con-M-71/2021/ 10

Date 21/10/21

M/s Modern Stone Crusher Private Limited  
 Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pachwala, Kashipur, Distt-U.S.Nagar

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous and Other Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID -8550	App No -1665142
CCA- Renewal	
Order No- 1031	

CCA is hereby granted to M/s Modern Stone Crusher Private Limited located Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pachwala Kashipur, Distt-U.S.Nagar subject to the provisions of the Water Act, Air Act and HW Act and the orders that may be made further and subject to following terms and conditions :-

1. (i). This CCA is granted for a period up to 31.03.2026 and valid for manufacturing of following products, Orange category with Capital Investment / Net Assets Values -01 to 05 crs.,

S. No.	Last CCA or CTE		Present CCA (Fresh/ Renewal/ Reapplication/ Expansion/Amendment)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Stone Grits of Different Sizes and Sand	6000Ton	Stone Grits of Different Sizes and Sand	6000Ton

**2. Specific Conditions under Water Act:**

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	Nil	Nil
Sewage	2.000	2.00

(ii) Trade Effluent Treatment and disposal - The application shall provide Settling Tank/Clarifier For Settling of Solids in Wash Water and reuse this water for washing/scrubbing.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/soak pit as is required with reference to Indian Standard: IS: 2470 (Part-1) 1985 as amended from time to time.

**3. Conditions under Air Act :-**

- (i)The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (M)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	450KVA D.G.SET	5	HSD	----	Acoustic	As per EP Act
2	25KVA D.G.SET	2	HSD	--	Acoustic	as Per EP Act
1	Suspended Particulate matter (SPM)			Not to exceed		600µg/M <sup>3</sup>

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Night Time in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m

4. Conditions under Hazardous Wastes Rules :-

- (i) The Factory Manager of M/s Modern Stone Crusher Private Limited located Khasra No-33/2/34/2/28/35mi and 33/1,41m,39mi, 40mi, Vill- Pacchwala Kashipur, Distt-U.S.Nagar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- (iv) The authorization shall be in force for a period from up to 31.03.2026
- (iv) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal (Send For)
1	I-5.1	0.100MT	Recycling

Terms and conditions of Authorization:

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (ii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

5. Consent is valid for stone crushing/Screening activity subjected to valid licence of State Uttarakhand State Stone Crusher licence policy. In case of non valid licence CCA may be deemed to be revoked itself.

- 6. Compulsory documents to be submitted by the Industry/Unit :
  - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules.
  - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Unit has to apply for renewal of CCA 60 days prior to expiry of this CCA.
7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

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8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Copy to: 1- Member Secretary, Uttarakhand Pollution Control Board for kind information and compliance of the same.  
2- Guard File.

Regional Officer (I/c)

Regional Officer (I/c)

**Specific Conditions:**

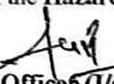
1. The applicant shall provide ISI mark water meter to each water supply.
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year. In case of group balance sheet, CA Certificate followed by the Consolidated balance sheet to be provided.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop green belt in the premises.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. Unit shall ensure manifest system in Form-10 of HW Rules while disposing hazardous waste.
9. The Unit shall strictly follow Uttarakhand Stone Crusher, Screening Plant, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Anughya Nitti, 2020 promulgated by the State Government and shall obtain necessary permission from the competent authority within stipulated time specified in Anugya Policy-2020.
10. Unit will comply with all conditions of CTE and state permission within three months and Unit will submit progress report monthly basis to the Board.
11. The unit shall ensure proper installation and operation of pollution control measures as required in under the Environment (Protection) Rules, 1986 so that ambient air quality not exceed prescribed limit at any time.
12. The unit shall not operate during night hours as defined under Noise Rules-2000..
13. As per NGT Direction the units shall obtain NOC from CGWA (Central Ground Water Authority) within six month.
14. Unit shall submit compliance report along with current Balance Sheet & ambient air monitoring report in every year.
15. The CCA is valid for domestic effluent only; no other effluent shall be generated.
16. IF any change in production capacity, process etc unit must be obtained fresh CTE/CCA as per act.
17. Unit shall ensure to submit ambient Air quality report within three month for Approved Lab.

18. Unit shall comply with Direction/Guidelines/Order have issued by Hon'ble Courts/Tribunal  
(time to time in reference to Stone Quarry)

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General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leakage etc analyzed periodically from the laboratory recognized by the NABL /MoEF. The report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
11. The authorized agency shall ensure that data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
12. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
13. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
14. In case of any accident, complete details in the light of Form-11 of the Hazardous Rules shall be submitted to this Board at the earliest.
15. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
16. Dried hazardous sludge from the process in the plant shall be stored in double lined HDEP pit constructed with R.C.C. or such material which does not react with the waste contained in it.
17. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
18. In case of any transportation of hazardous waste, the details in Form-9 of the Hazardous Rules shall be submitted to the Board.

  
Regional Officer (I/c)

## : कार्यालय ज्ञाप :

शासन के कार्यालय ज्ञाप संख्या-796/VII-1/14-स्टोन केशर/2015, दिनांक 20 जून, 2015 द्वारा श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मार्टन स्टोन केशर प्रा0लि0 को ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) नाप भूमि में स्टोन केशर अनुज्ञा नीति, 2011 के प्रावधानानुसार 200 टन प्रतिदिन क्षमता के स्टोन केशर की स्थापना/संचालन हेतु 05 वर्ष की अवधि हेतु अनुज्ञा स्वीकृत की गयी है। उत्तराखण्ड स्टोन केशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन केशर, मोबाईल स्क्रीनिंग प्लांट, पल्वरसाईजर प्लांट, हॉट मिक्स प्लांट, रेडिमिक्स प्लांट अनुज्ञा नीति 2020 के अन्तर्गत निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड के पत्र सं0-355/खनन/भूखनि0ई0/स्टो0के0नवी0/उधमसिंहनगर/2021-11, दिनांक 21 मई, 2021 द्वारा उपलब्ध कराये गये प्रस्ताव के क्रम में श्री सजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मै0 मार्टन स्टोन केशर, ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर के पक्ष में ग्राम पच्चावाला तहसील काशीपुर, जिला उधमसिंहनगर के क्षेत्रान्तर्गत कुल रकवा 2.059 है0 (5.08 एकड़) भूमि में पूर्व से स्वीकृत स्टोन केशर को गठित समिति की संयुक्त निरीक्षण आख्या अनुसार कुल रकवा 4.297 है0 भूमि में स्टोन केशर संचालन की अनुज्ञा का नवीनीकरण मय भण्डारण अनुज्ञा सहित, दिनांक 20.06.2020 से आगामी 10 वर्ष की अवधि हेतु मा0 उच्च न्यायालय, नैनीताल में योजित जनहित याचिका सं0 54/2014 सुनील मेहरा बनाम उत्तराखण्ड राज्य एवं अन्य में मा0 उच्च न्यायालय, नैनीताल द्वारा पारित होने वाले अन्तिम निर्णय एवं निम्न शर्तों एवं प्रतिबन्धों के अधीन किये जाने की अनुमति प्रदान की जाती है :-

1. स्टोन केशर स्वामी द्वारा उत्तराखण्ड स्टोन केशर अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं0 7 "स्टोन केशर/स्क्रीनिंग प्लांट अनुज्ञा देने हेतु शर्तें" में उल्लिखित शर्तों (बिन्दु सं0 1 से 14 तक) का अनुपालन किया जाना अनिवार्य होगा अन्यथा ई-रवन्ना पोर्टल बन्द किये जाने की कार्यवाही की जायेगी।
2. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु सं0 7(15) की अनुपालना मा0 उच्च न्यायालय नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
3. उत्तराखण्ड स्टोन केशर प्लान्ट अनुज्ञा नीति, 2020 के अध्याय-1 के बिन्दु सं0 7(16) के अनुसार स्टोन केशर प्लान्ट स्वामी द्वारा प्लान्ट संचालन से पूर्व पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से Consent to operate लिया जाना अपरिहार्य होगा।
4. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु संख्या 9 की अनुपालना मा0 उच्च न्यायालय, नैनीताल द्वारा रिट याचिका सं0 1645/एम0एस0/2020 बलविन्दर सिंह बनाम उत्तराखण्ड राज्य व अन्य में पारित आदेश के अनुसार की जानी होगी।
5. स्टोन केशर नीति, 2020 के अध्याय-III के बिन्दु सं0 1(1) के अनुसार आवेदन शुल्क ₹ 22.00 लाख के सापेक्ष अवशेष शुल्क शासन द्वारा निर्गत नवीनीकरण आदेश के उपरान्त तथा ई-रवन्ना पोर्टल में अपलोड किये जाने से पूर्व निर्धारित लेखा शीर्षक में जमा किया जाना होगा।
6. स्टोन केशर नीति, 2020 के अध्याय-1 के बिन्दु सं0 6 (क) के अनुसार स्टोन केशर संचालक को क्रश मैटेरियल (ग्रिट एवं डस्ट) की मात्रा पर ₹ 1.00 प्रति कुन्तल की समतुल्य धनराशि पर्यावरण एवं खनिज सम्पदा शुल्क के रूप में निर्धारित लेखाशीर्षक-0853 अलौह धातु कर्म एवं खनन उद्योग में जमा किया जाना अनिवार्य होगा।

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7. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु सं० 6 (ख) के अनुसार स्टोन क्रेशर के स्वामी के द्वारा प्लान्ट के प्रवेश में व निकासी गेटों पर कन्ट्रोलर्ड्स धर्मकाटा एवं सी0सी0टी0वी0 कैमरा स्टय के व्यव पर स्थापित करेगा तथा रिर्काडिंग की सी0डी0 प्रत्येक माह जिलाधिकारी एवं भूतत्व एवं खनिकर्म निदेशालय के जनपदीय कार्यालय में प्रस्तुत करेगा। तदनुसार शासन को सूचित किया जायेगा।
  8. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (ग) के अनुसार भण्डारण की जांच/पैमाइश के उपरान्त यदि भण्डारित उपखनिज की मात्रा भण्डारणकर्ता द्वारा प्रस्तुत अभिलेखों एवं वास्तविक पैमाइश के अनुसार मिलान करने पर 5 प्रतिशत से अधिक का अन्तर पाया जाता है, तो नियमावली के नियम 13(5)(ख) के अनुसार कार्यवाही की जायेगी।
  9. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (घ) के अनुसार स्टोन क्रेशर स्वामी द्वारा पर्यावरण एवं खनिज सम्पदा शुल्क जमा न करने की दशा में खनिजों के परिवहन हेतु संबंधित जिला खान अधिकारी द्वारा ई-प्रपत्र "जे" जारी नहीं किया जायेगा।
  10. स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 6 (ङ) के अनुसार स्टोन क्रेशर प्लान्ट द्वारा वन क्षेत्र से क्रय किये गये उपखनिज को प्लान्ट में Process किये जाने के उपरान्त crushed material/ Screened material का स्वरूप परिवर्तन होने के फलस्वरूप Processed material वन उपज की श्रेणी में नहीं आयेगा।
  11. प्लांट स्वामी के द्वारा स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु संख्या 2 (15) के अनुसार प्लांट में उपयोग किये जाने हेतु कच्चे माल की आपूर्ति के लिए उत्तराखण्ड वन विकास निगम को कोसी नदी में स्वीकृत खनन पट्टे से कच्चे माल के आवंटन हेतु नोटराईज्ड अनुबन्ध पत्र प्रस्तुत किया गया है। ई-रवन्ना पोर्टल पर उक्त कुल अनुबन्धित उपखनिज की मात्रा को स्टोन क्रेशर भण्डारण की ई-रवन्ना पोर्टल आई0डी0 के साथ जोड़ा जायेगा। जिससे पट्टाधारक/अनुज्ञाधारक उक्त अनुबन्धित उपखनिज किसी अन्य को आपूर्ति/विक्रय न कर सके तथा क्रेशर स्वामी किसी अन्य से कच्चे माल की आपूर्ति ना ले सके। कच्चे माल की आपूर्ति हेतु उपखनिजों के अन्य स्रोत उपलब्ध कराये जाने की दशा में उक्तानुसार उनको भी ई-रवन्ना पोर्टल से जोड़ा जायेगा।
  12. प्लांट स्वामी के द्वारा स्टोन क्रेशर प्लांट में कच्चे माल की आपूर्ति हेतु स्टोन क्रेशर नीति, 2020 के अध्याय-1 के विन्दु सं० 2(15) के अनुसार प्लांट की प्रतिवर्ष क्रशिंग क्षमता के सापेक्ष अवशेष कच्चे माल की आपूर्ति का पंजीकृत अनुबन्ध की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई, उत्तराखण्ड को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लांट स्वामी का ई-रवन्ना पोर्टल बन्द कर दिया जायेगा।
  13. स्टोन क्रेशर स्वामी द्वारा शेष अवधि के लिए कच्चे माल की आपूर्ति के सम्बन्ध में नीति के अध्याय-2 (15) के अनुसार रजिस्टर्ड अनुबन्ध/खनन पट्टा प्राप्त होने की सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई को अनिवार्य रूप से उपलब्ध करायी जानी होगी अन्यथा की दशा में प्लांट स्वामी का ई-रवन्ना पोर्टल बन्द कर दिया जायेगा।
  14. स्टोन क्रेशर नीति, 2020 के अध्याय-III के विन्दु सं० 3(1) के अनुसार प्लांट स्वामी के द्वारा शासन की नीति के विपरीत कार्य करने पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा प्लांट स्वामी को सुनवाई का युक्ति-युक्त अवसर प्रदान करने के उपरान्त गुण-दोष के आधार पर अनुज्ञा रद्द करने का निर्णय लिया जायेगा।
  15. प्लांट स्वामी के द्वारा उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2020 में उल्लिखित समस्त शर्तों/प्रतिबन्धों का अनुपालन किया जाना सुनिश्चित किया जायेगा।

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16. प्लांट स्वामी के द्वारा मा0 उच्च न्यायालय, मा0 उच्चतम न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण तथा केन्द्र सरकार व राज्य सरकार द्वारा समय-समय पर निर्गत आदेशों का अनुपालन सुनिश्चित किया जाएगा।

(दिनेश सिंह भण्डारी)  
अनु सचिव।

संख्या 766 (1)/VII-A-1/2021, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. निदेशक, भूतत्व एवं खनिकर्म इकाई उत्तराखण्ड देहरादून को उनके उक्तार्थित पत्र दिनांक 21.05.2021 के सन्दर्भ में।
2. जिलाधिकारी, उधमसिंहनगर।
3. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड देहरादून को इस आशय के साथ प्रेषित कि कृपया प्रदूषण नियंत्रण से संबंधित मानकों को पूर्ण करने हेतु जो भी शर्त निर्धारित हैं, उनका अनुपालन Consent to operate देने से पूर्व कराना सुनिश्चित करें।
4. श्री राजीव गोयल पुत्र श्री बच्चन लाल गोयल डायरेक्टर मै० मार्डन स्टोन क्रेशर, ग्राम पच्चावाला, तहसील काशीपुर, जिला उधमसिंहनगर।
5. गार्ड फाईल।

आज्ञा से,  
  
( दिनेश सिंह भण्डारी )  
अनु सचिव।  
1-



भूजल निकासी हेतु छूट पत्र  
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME	MODERN STONE CRUSHERS PRIVATE LIMITED	PIN CODE	244713
PROJECT ADDRESS	Khasra No: 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur	TOWN/BLOCK	KASHIPUR
STATE	UTTARAKHAND	DISTRICT	UDAM SINGH NAGAR
COMMUNICATION ADDRESS	Khasra No : 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur		
ADDRESS OF CGWB REGIONAL OFFICE	419-A, Kanwali Road, Baluwala, Near Urja Bhawan, Dehradun - 248006, Uttarakhand		

1. EXEMPTED LETTER NO.	EXM/IND/UK/2025/832/N	2. DATE OF ISSUANCE	15/01/2025
3. APPLICATION NO.	IND/UK/2025/832	4. APPLICATION TYPE	Industry
5. PROJECT STATUS	Existing Project	6. VALID FROM	15/01/2025
7. AREA TYPE CATEGORY	Semi Critical (GWRE - 0)		
8. VALID UP TO	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

9. GROUND WATER ABSTRACTION PERMITTED				
GW Abstraction		Dewatering		Total
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day
9.99	2572.50	0.00	0.00	9.99
				2572.50

10. Details of Ground Water Abstraction / Dewatering Structures										TOTAL 1				
EXISTING 1					PROPOSED 0									
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0

\*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC

1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.

2. This exemption letter is being issued under relevant provision(s) of extant guidelines.

3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.

4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.

5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm

1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।

2. यह इन्फोमेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।

3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।

4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।

5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इन्फोमेशन (छूट) पत्र गलत / नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इन्फोमेशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

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